

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

O.A.NO. 060/00860/2018 Date of order:- 26.7.2018.

Coram: **Hon'ble Mr. Sanjeev Kaushik, Member (J)**
Hon'ble Mrs.Ajanta Dayalan, Member (A).

M.P.Singh Wasal, son of late Sh. Kuldeep Singh, presently working as Superintending Engineer, Electricity Operation Circle, Sector 9, U.T. Chandigarh-160009.

.....Applicant.

(By Advocate :- Mr. R.K.Sharma)

Versus

1. Union of India through Secretary to Government of India, Ministry of Power, Shram Shakti Bhawan, Rafi Marg, New Delhi-110 001.
2. Union Territory, Chandigarh Administration through its Administrator, Sector 7, Chandigarh-160007.
3. Secretary, Department of Personnel, Chandigarh Administration, Sector 9, U.T.Chandigarh-160009.
4. Secretary, Engineering Department, U.T. Secretariat, Sector 9, Chandigarh-160009.
5. Joint Secretary Regulatory Commission for the State of Goa & Union Territories, 6th floor, Udyog Minar, Udyog Vihar V, Gurgaon-122 008 through its Chairman.
6. Union Public Service Commission, Dholpur House, Shahjahan Road, New Delhi, through its Secretary-110 011.

...Respondents

O R D E R (Oral).

Sanjeev Kaushik, Member (J):

Applicant in present Original Application filed under Section 19 of the Administrative Tribunals Act, 1985, seeks issuance

of a direction to the respondents to consider his case for promotion to the post of Chief Engineer in Electricity Department from 28.11.2014, with all consequential benefits.

2. Shri R.K.Sharma, learned counsel for the applicant very fairly submitted that before approaching this Court, the applicant submitted a representation dated 23.1.2018(Annexure A-15) with the same grievance, but the same has not been answered till date. Learned counsel for the applicant states at the bar that the applicant will be satisfied if a direction is issued to the respondents to decide his pending representation by passing a reasoned and speaking order, in accordance with law.

3. Considering the limited prayer, as noticed herein above, we dispose of the present OA in limine with a direction to the respondents to decide the aforesaid representation of the applicant by passing a reasoned and speaking order, in accordance with law. The above exercise be carried out expeditiously, but not later than three months. Order so passed by duly communicated to him.

4. Needless to mention that the disposal of the OA in the requested manner may not be construed, any opinion on merits of the case.

**(SANJEEV KAUSHIK)
MEMBER (J)**

**(AJANTA DAYALAN)
MEMBER (A).**

Dated:- July 26, 2018.

Kks